



**687**  
क्षेत्रीय कार्यालय,  
REGIONAL OFFICE,  
उप्र प्रदूषण नियंत्रण बोर्ड  
U.P. POLLUTION CONTROL BOARD  
सोनभद्र  
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0697 /O.A. No. 439/2024

दिनांक:-

Date: 12.07.2024

To,

The Registrar,  
Hon'ble National Green Tribunal,  
Copernicus Marg,  
New Delhi.  
E-mail-judicial-ngt@gov.in

**Sub:-** Submission of status report in pursuant to order dated 25.04.2024 passed by Hon'ble NGT in the matter of Original Application No. 439/2024, Sampurna Nand Vs M/s Sheetla Stone & Ors.

Sir,

In Compliance of Hon'ble NGT order dated 25.04.2024 in the matter of O.A. No. 439/2024, Sampurna Nand Vs M/s Sheetla Stone & Ors., the status report is being filed herewith.

It is requested that status report may be presented before the Hon'ble Tribunal for kind consideration.

**Encl.:** As above.

Yours faithfully,

12/07/2024

(U.K. Gupta)  
Regional Officer  
Sonbhadra.

**Endt. No. & date as above.**

**Copy to:-**

1. District Magistrate, Mirzapur for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.

Regional Officer  
Sonbhadra.

Compliance Report in pursuant to order dated 25.04.2024 passed by Hon'ble NGT in the matter of Original Application No. 439/2024, Sampurna Nand versus M/s Sheetla Stone & Ors. and order dated 12.03.2024 passed by Hon'ble NGT in the matter of Original Application No. 521/2022, Sampurna Nand Vs. State of U.P.

---

1. That Hon'ble NGT vide its Order dated 12.03.2024 in the matter of Original Application No. 521/2022, Sampurna Nand Vs. State of U.P., instructed the following:-

*"21...All the Project Proponents of mining leases are directed to file their compliance reports in response to the reports of the Joint Committee, UPPCB and District Magistrate, Mirzapur with details of action taken/contemplated for the compliance of consent conditions as applicable to them within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and sent copy thereof to the Member Secretary, UPPCB. In view of complexity of the issues involved regarding compliance of environmental clearance/consent conditions imposed on the lease holders, we consider it appropriate to constitute a committee comprising of Member Secretary, UPPCB as Chairperson, representative of SEIAA, Lucknow and representative of Principal Secretary, Irrigation and Water Resources Department, Government of Uttar Pradesh as Members for examining/assessment/ verification of the compliance reports filed by the Project Proponents of the mining leases regarding compliance with the environmental clearance and consent conditions imposed by SEIAA and UPPCB. The Director Mining and Geology, Uttar Pradesh shall take remedial action for cancellation/modification of the leases which are found close to Jargo Dam and UPPCB shall take action regarding ordering of closure/revocation of closure in view of non-compliance/compliance with the EC and consent conditions. The SEIAA will be the nodal agency for coordination and compliance in this regard.*

22. List for further consideration on 25.04.2024..."



2. Accordingly, the following members have been nominated by the concerned departments for the said committee:-
  - a. Shri Sanjeev Kumar Singh, Member Secretary, UPPCB, Lucknow.
  - b. Dr. Ratan kar, Member SEAC-1, SEIAA UP, Lucknow.
  - c. Shri Siddharth Kumar Singh, Chief Engineer (Son), Irrigation and Water Resource Department, Varanasi.
3. The mining lease holder namely M/s Sheetla Maa Shitala Stone (Sand Stone), Village-Sonpur, Tehsil-Chunar, District-Mirzapur has submitted his representation against closure order dated 19.02.2024 issued by UPPCB.
4. That in compliance of Hon'ble NGT order, the joint committee conducted the site visit on dated-04.05.2024 of the concerned Mining Lease for verifying compliance status of the representation. The report of joint committee is attached herewith and marked as Annexure-1. As per the report of joint committee, the conclusion is as follows:

*..... The Committee concludes that the mining lease namely M/s Sheetla Maa Shitala Stone (Sand Stone), Village-Sonpur, Tehsil-Chunar, District-Mirzapur has adopted partial dust suppression system such as sprinklers mounted water tankers for dust suppression, some plantation in rocky terrain area and partially complying the conditions imposed in Consent to Operate (CTO) granted by UPPCB and Environmental Clearance (EC) granted by SEIAA. In the light of these facts, the operation of the stone mining lease may be allowed with following conditions after deposition the*



*amount of imposed environmental compensation and revoking the closure order issued by UPPCB vide letter no. H07162/C-2/NGT-67/2024 Dated- 19.02.2024 :-*

- a) The proponent must be ensuring that all pillars should be erected to demarcate the boundary and it should be periodically reviewed by mines department.*
- b) The project proponent must erect display board showing mining detail.*
- c) Water sprinkler mounted tankers shall be deployed by the project proponent on regular interval and daily basis to avoid the fugitive emissions on haul road.*
- d) Effective measures shall be taken to control fugitive dust emission from all sources such as haul roads, loading and unloading and at transfer points before operation of the plant.*
- e) Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.*
- f) Condition of approach roads must be improved by making pucca metalled road within 06 months period.*
- g) Plantation shall be done as per the conditions imposed in Environmental Clearance granted by SEIAA "....."*

5. That in light of recommendation of joint committee, UPPCB has revoked the closure direction dated 19.02.2024 issued to the mining lease vide letter no. H13033/C-2/NGT-67/24 dated 25.06.2024. The copy of closure



revocation order dated 25.06.2024 is attached herewith and marked as Annexure-2.

The above compliance report is being filed for the kind perusal and consideration of this Hon'ble Tribunal.

  
12/07/2024

(U.K. Gupta)  
Regional Officer  
U.P.P.C.B.  
Sonbhadra

Joint Committee Report in pursuant to order dated 25.04.2024 passed by Hon'ble NGT in the matter of Original Application No. 439/2024, Sampurna Nand versus M/s Sheetla Stone & Ors. and order dated 12.03.2024 passed by Hon'ble NGT in the matter of Original Application No. 521/2022, Sampurna Nand Vs. State of U.P.

1. Hon'ble NGT vide its Order dated 12.03.2024 in the matter of Original Application No. 521/2022, Sampurna Nand Vs. State of U.P., instructed the following:-

*"21...All the Project Proponents of mining leases are directed to file their compliance reports in response to the reports of the Joint Committee,UPPCB and District Magistrate, Mirzapur with details of action taken/contemplated for the compliance of consent conditions as applicable to them within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and sent copy thereof to the Member Secretary, UPPCB. In view of complexity of the issues involved regarding compliance of environmental clearance/consent conditions imposed on the lease holders, we consider it appropriate to constitute a committee comprising of Member Secretary,UPPCB as Chairperson, representative of SEIAA, Lucknow and representative of Principal Secretary, Irrigation and Water Resources Department, Government of Uttar Pradesh as Members for examining/assessment/ verification of the compliance reports filed by the Project Proponents of the mining leases regarding compliance with the environmental clearance and consent conditions imposed by SEIAA and UPPCB. The Director Mining and Geology, Uttar Pradesh shall take remedial action for cancellation/modification of the leases which are found close to Jargo Dam and UPPCB shall take action regarding ordering of closure/revocation of closure in view of non-compliance/compliance with the EC and consent conditions. The SEIAA will be the nodal agency for coordination and compliance in this regard.*

22. List for further consideration on 25.04.2024..."

*Blankar* Page 1 of 6

*[Signature]*

*sk*

2. Accordingly, the following members have been nominated by the concerned departments for the said committee:-
  - a. Shri Sanjeev Kumar Singh, Member Secretary, UPPCB, Lucknow.
  - b. Dr. Ratan kar, Member SEAC-1, SEIAA UP, Lucknow.
  - c. Shri Siddharth Kumar Singh, Chief Engineer (Son), Irrigation and Water Resource Department, Varanasi.
3. The mining lease holder namely M/s Sheetla Maa Shitala Stone (Sand Stone), Village-Sonpur, Tehsil-Chunar, District-Mirzapur has submitted his representation against closure order dated 19.02.2024 issued by UPPCB.
4. The Committee members discussed and decided a date for carrying out field visit. Intimation letter was issued to all concerning departments vide letter dated 30.04.2024 (Annexure-1). The joint committee conducted the site visit on dated-04.05.2024 of the concerned Mining Lease for verifying compliance status of the representation.
5. On the basis of facts found during on field visits as well as available records,the detail inspection report of the said mining lease wise is as follows:-
  - a) The mining lease is located at Arazi. No. 1KA, Lease Area-0.809 Ha, Village-Sonpur, Tehsil-Chunar, District- Mirzapur and sanctioned lease area of the mining lease is 0.809 Hectare as per environment clearance dated 04.03.2021.



- b) The proponent has obtained environment clearance from State Level Environmental Impact Assessment Authority (SEIAA) vide identification no. 795/Parya/SEIAA/5035/2020 dated-04.03.2021 (Annxeure-2). Sanctioned period of the Mining Lease is 05 year.
- c) The project proponent informed that compliance report of the conditions imposed in EC granted by SEIAA has submitted on 06 monthly basis. Copies are submitted along with representation by lease holder.
- d) The Pillar's coordinate of mining lease showing environment clearance are follows:-

Pillars	Latitude (N)	Longitude(E)
A	25°03'6.534"N	82°59'28.656"E
B	24°28'06.34"N	83°1'34.09"E
C	24°28'06.56"N	83°1'40.45"E
D	24°28'02.99"N	83°1'40.66"E

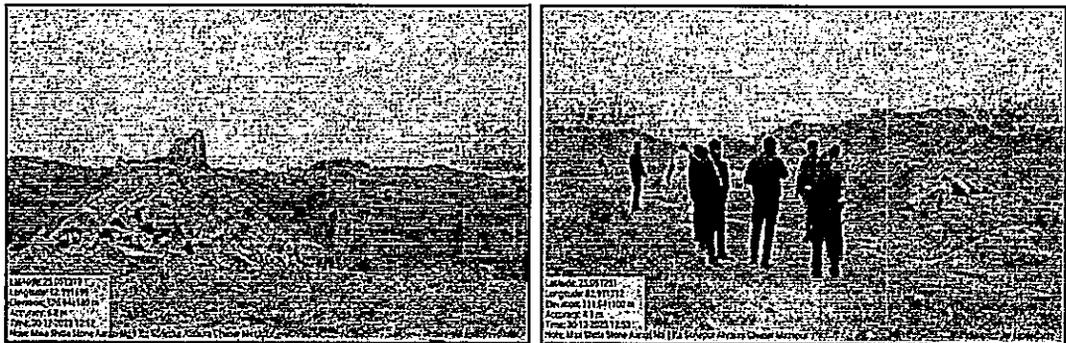
- e) The proponent has obtained CTO from the U.P. Pollution Control Board vide ref. no. 167710/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022 dated-03.06.2023 (Annxeure-3). As per CTO, the production/mining capacity of dolostone is 156800 cubic meters per year by open cast and semi mechanised method. This CTO is valid upto 31.12.2027.





- f) On the day of visit, no mining work was being found in the lease area.
- g) The proponent has erected some pillars without showing coordinates around lease area for demarcation.
- h) The proponent has established fencing around the whole periphery of the lease area.
- i) The proponent has not developed wind break in form of adequate tiers of plantation around the lease area. However, the representative of proponent informed that all efforts for developing plantation around periphery of lease area failed due to rocky terrain. Some plantation was found nearby village Sonpur as per detail provided in representation.
- j) On the day of visit, it was observed that there was no dust suppression mechanism to control the emission generated from vehicular movement. However, the representative informed that sprinklers mounted water tanker was used during operation of mining activity. At present it is not hired due to non-operation of mines.
- k) No Sign of deep-hole drilling & blasting was observed during the inspection.
- l) The mining lease is located beyond from buffer zone of Jargo-Dam.
- m) Proponent of the said mining lease has submitted compliance status of CSR/CER activities, which could not be verified during site visit. However, the lease holder informed through his representation that the lease holder had installed hand-pump for drinking water supply and distributed blankets to nearby habitants under CSR/CER activities.
- n) Approach roads were found in inappropriate condition. They were dusty.

- o) The detail about to compliance status of all the conditions imposed in Consent to Operate (CTO) issued by UPPCB and Environment clearance issued by SEIAA are enclosed herewith and marked as Annxure-4 & 5 respectively.
- p) The lease holder had not submitted any response or appeal against the imposed environmental compensation of Rs 20,30,000/- by UPPCB, which is not deposited till now by proponent as per records.
- q) Photographs of the above said mining lease:



Conclusion:

The Committee concludes that the mining lease namely M/s Sheetla Maa Shitala Stone (Sand Stone), Village-Sonpur, Tehsil-Chunar, District-Mirzapur has adopted partial dust suppression system such as sprinklers mounted water tankers for dust suppression, some plantation in rocky terrain area and partially complying the conditions imposed in Consent to Operate (CTO) granted by UPPCB and Environmental Clearance (EC) granted by SEIAA. In the light of these facts, the operation of the stone mining lease may be allowed with following conditions after deposition the amount of imposed environmental compensation and revoking the closure order issued by UPPCB vide letter no. H07162/C-2/NGT-67/2024 Dated-19.02.2024 :-

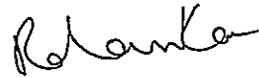
*Blaker*

*SP*

*sk*

- a) The proponent must be ensuring that all pillars should be erected to demarcate the boundary and it should be periodically reviewed by mines department.
- b) The project proponent must erect display board showing mining detail.
- c) Water sprinkler mounted tankers shall be deployed by the project proponent on regular interval and daily basis to avoid the fugitive emissions on haul road.
- d) Effective measures shall be taken to control fugitive dust emission from all sources such as haul roads, loading and unloading and at transfer points before operation of the plant.
- e) Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
- f) Condition of approach roads must be improved by making pucca metalled road within 06 months period.
- g) Plantation shall be done as per the conditions imposed in Environmental Clearance granted by SEIAA.

The above Joint Committee report may be filed for kind information and consideration of this Committee.

Name of the Committee members		Signature
1.	Shri Sanjeev Kumar Singh, Member Secretary, UPPCB, Lucknow.	
2.	Dr. Ratan kar, Member SEAC-1, SEIAA UP, Lucknow.	
3.	Shri Siddharth Kumar Singh, Chief Engineer (Son), Irrigation and Water Resource Department, Varanasi.	



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०  
Ref. No.

1/01/24 / ए-2/NGT-67/24

दिनांक

Date

सेवा में,

जिलाधिकारी,  
मीरजापुर।

विषय- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 521/2022 सम्पूर्णानन्द बनाम स्टेट ऑफ यू०पी० व अन्य के अन्तर्गत पारित आदेश दिनांक 12.03.2024 के अनुपालन के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच 10086/सी-2/एनजीटी-67/24 दिनांक 29.04.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 521/2022 सम्पूर्णानन्द बनाम स्टेट ऑफ यू०पी० व अन्य के अन्तर्गत पारित आदेश दिनांक 12.03.2024 के अनुपालन में खनन इकाइयों से प्रेषित रिस्पांस/प्रत्यावेदनों के माध्यम से प्राप्त पर्यावरणीय स्वीकृति एवं सहमति शर्तों की अनुपालन आख्या के परीक्षण/आंकलन/सत्यापन किये जाने हेतु मा० अधिकरण द्वारा सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, की अध्यक्षता में सिंचाई एवं जल संसाधन विभाग तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० के सदस्यों की गठित समिति द्वारा स्थलीय निरीक्षण हेतु दिनांक 3-4 मई 2024 निर्धारित की गयी थी।

इस सम्बंध में अवगत कराना है कि समिति के सदस्य द्वारा कतिपय कारणवश उक्त तिथि में निरीक्षण किये जाने में असमर्थता व्यक्त की गयी है। अतः समिति द्वारा खनन इकाइयों के स्थलीय निरीक्षण हेतु दिनांक 4-5 मई 2024 नियत की गयी है।

अतः आपसे अनुरोध है कि खनन इकाइयों के स्थलीय निरीक्षण दिनांक 4-5 मई 2024 हेतु जिला प्रशासन की ओर से प्रशासनिक अधिकारी को नामित करने का कष्ट करें।

भवदीय,

संलग्नक-यथोपरि।

sk  
(संजीव कुमार सिंह)  
सदस्य सचिव

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्री सिद्धार्थ कुमार सिंह, मुख्य अभियन्ता (सोन), सिंचाई एवं जल संसाधन विभाग, वाराणसी
2. डा० रत्नाकर, सदस्य एस०ई०ए०सी०-1, राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र०, लखनऊ
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि खनन इकाइयों के स्थलीय निरीक्षण हेतु समिति के सदस्यों एवं जिलाधिकारी, मीरजापुर द्वारा नामित प्रशासनिक अधिकारी से समन्वय स्थापित कर आवश्यक कार्यवाही सुनिश्चित करायें।

sk  
सदस्य सचिव

टी.सी. -12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.in  
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.in  
Website : www.uppcb.com



Registered

## State Level Environment Impact Assessment Authority, Uttar Pradesh

**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow-226010

Phone: 91-522-2300541, Fax: 91-522-2300543

E-mail: docuplko@yahoo.com

Website: www.seiaup.com

To,

Shri Mithlesh Kuamr,  
Village- Adalpura, Tehsil- Chunar,  
District- Mirzapur, U.P- 231304

Ref. No. 795/Parya/SEIAA/5035/2020

Date: 04/3 February, 2021

**Sub: Environmental Clearance for Building Stone (Sandstone) mine, at Gata No./Araji No. /Plot no. – 1 KA at Village – Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area: 0.809 ha) M/s MaaShitala Stone.**

Dear Sir,

Please refer to your application/letter dated 06-09-2019, 09-10-2019, 19-11-2020 & 08-12-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 09-12-2020 and SEIAA meeting 16-02-2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone (Sandstone) mine, at Gata No./Araji No. /Plot no. – 1 KA at Village – Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area: 0.809 ha) M/s MaaShitala Stone.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 465/Parya/SEAC/5035/2019 dated 13/12/2019.
3. The public hearing was organized on 19/09/2020. Final EIA report submitted by the project proponent on 19/11/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/42424/2019
2.	File No. allotted by SEIAA, UP	5035
3.	Name of Proponent	Mithlesh Kumar Singh S/o ShriCharittar Singh,
4.	Full correspondence address of proponent and mobile no.	R/o Village-Adalpura, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh Mobile no. – 9415546787 E mail ID - mithleshstonemzp@gmail.com
5.	Name of Project	Environmental Clearance for proposed Building Stone (Sandstone) mine, at Gata No./Araji No. /Plot no. – 1 KA, Area 0.809 ha. (2.0 Acres) at Village – Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh of M/s MaaShitala Stone
6.	Project Location (Plot. Khasra/Gata No.)	1 KA
7.	Name of River	Ganga River - 14.70* Km (W) Jargo Dam- 2.42 km (W)
8.	Name of Village	Sonpur
9.	Tehsil	Chunar
10.	District	Mirzapur
11.	Name of Minor Mineral	Building Stone (Sand stone)

E.C. for Building Stone (Sandstone) mine, at Gata No./Araji No./Plot no. - 1 KA at Village - Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area: 0.809 ha) M/s Maa Shitala Stone.

12.	Sanctioned Lease Area (In Ha.)	0.809 ha															
13.	Max. & Min mRL within lease area	Highest 119.20 mRL Lowest: 108.8 mRL															
14.	Pillar Coordinates (Verified by DMO)	Gata No./Araji No. /Plot no. - 1 KA, Area 0.809 ha. (2.0 Acres) at Village - Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh of M/s Maa Shitala Stone <table border="1"> <thead> <tr> <th>Pillar No</th> <th>N</th> <th>E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 03'6.534"</td> <td>82° 59' 28.656"</td> </tr> <tr> <td>B</td> <td>25° 03'7.392"</td> <td>82° 59' 32.922"</td> </tr> <tr> <td>C</td> <td>25° 03'3.96"</td> <td>82° 59' 30.394"</td> </tr> <tr> <td>D</td> <td>25° 03'3.408"</td> <td>82° 59'29.448"</td> </tr> </tbody> </table>	Pillar No	N	E	A	25° 03'6.534"	82° 59' 28.656"	B	25° 03'7.392"	82° 59' 32.922"	C	25° 03'3.96"	82° 59' 30.394"	D	25° 03'3.408"	82° 59'29.448"
Pillar No	N	E															
A	25° 03'6.534"	82° 59' 28.656"															
B	25° 03'7.392"	82° 59' 32.922"															
C	25° 03'3.96"	82° 59' 30.394"															
D	25° 03'3.408"	82° 59'29.448"															
15.	Total Geological Reserves	2,24,162 m <sup>3</sup>															
16.	Total Mineable Reserve	60,136 m <sup>3</sup>															
17.	Total Proposed Production	40,450 m <sup>3</sup> (5 years)															
18.	Proposed Production /year	8090 m <sup>3</sup> /annum															
19.	Sanctioned Period of Mine lease	5 years															
20.	Production of mine/day	27 m <sup>3</sup> /day															
21.	Method of Mining	Opencast, /Semi-mechanized method															
22.	No. of working days	300															
23.	Working hours/day	8															
24.	No. of worker	22															
25.	No. of vehicles movement/day	20															
26.	Type of Land	Govt./Non Forest Land (riverbed)															
27.	Ultimate of Depth of Mining	18.0 m															
28.	Nearest metalled road from site	0.34 km															
29.	Water Requirement	PURPOSE <table border="1"> <tbody> <tr> <td>Drinking</td> <td>- 0.22 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>- 4.08 KLD</td> </tr> <tr> <td>Plantation</td> <td>- 0.146 KLD</td> </tr> <tr> <td>Others (if any)</td> <td>- 0.00 KLD</td> </tr> <tr> <td>Total</td> <td>- 4.44 KLD</td> </tr> </tbody> </table>	Drinking	- 0.22 KLD	Suppression of dust	- 4.08 KLD	Plantation	- 0.146 KLD	Others (if any)	- 0.00 KLD	Total	- 4.44 KLD					
Drinking	- 0.22 KLD																
Suppression of dust	- 4.08 KLD																
Plantation	- 0.146 KLD																
Others (if any)	- 0.00 KLD																
Total	- 4.44 KLD																
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	NABET/EIA/1821 RA 0120 Valid till - 01/05/2021															
31.	Any litigation pending against the project or land in any court	No															
32.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No - 1066 dated - 26/08/2019															
33.	Details of Lease Area in approved DSR	Serial no. 08 Page no.10															
34.	Project Cost	1.15 Crore/annum															
35.	Proposed CER cost	2.30 lacs/annum															
36.	Proposed EMP cost	2.40 lacs															
37.	Length and breadth of Haul Road	Length - 0.34 km															

Page 2 of 8

E.C. for Building Stone (Sandstone) mine, at Gata No./Araill No./Plot no. - 1 KA at Village - Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area: 0.802 ha) M/s Maa Shitala Stone,

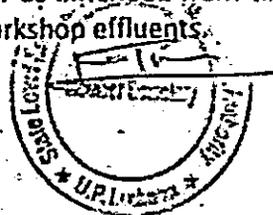
	Breadth - 6.00 m Temporary culvert on haul road shall be made for transportation
38. No. of Trees to be Planted	146

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 09-12-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 16-02-2021 has decided to grant the Environmental Clearance to the title project for collection of 8090 m<sup>3</sup>/annum is proposed lease area 0.809 ha subject to effective implementation of the following General Conditions and specific conditions:

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>2</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>2</sub>) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.



E.C. for Building Stone (Sandstone) mine, at Gate No./Area/No./Plot no. - 1 KA at Village - Sonpur, Tehsil - Chunar, District - Mirzapur, Uttar Pradesh, (Leased Area: 0.809 ha) M/s Naa Shitala Stone.

12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, - safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

**Specific Conditions:**

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be

E.C. for Building Stone (Sandstone) mine, at Gata No./Arajl No./Plot no. - 1 KA at Village - Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area: 0.809 ha) M/s Maa Shitala Stone,

- met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
  6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
  7. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
  8. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
  9. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
  10. Explosive cannot be stored on the site.
  11. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
  12. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
  13. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
  14. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
  15. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
  16. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
  17. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
  18. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
  19. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
  20. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
  21. Rain water harvesting shall be undertaken to recharge the ground water source.
  22. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
  23. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.



E.C. for Building Stone (Sandstone) mine, at Gata No./Arahi No./Plot no. - 1 KA at Village - Soopur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh. (Leased Area: 0.809 ha) M/s Maa Shitala Stone.

24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
26. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
27. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
28. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
29. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
30. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
31. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
32. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
33. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
34. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of

E.C. for Building Stone (Sandstone) mine, at Gata No./Araji No./Plot no. - 1 KA at Village - Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area: 0.809 ha) M/s Max Shitola Stone.

- mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
35. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
  36. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board on six monthly basis.
  37. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
  38. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
  39. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
  40. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
  41. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
  42. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
  43. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
  44. Project Proponent shall explore the possibility of using solar energy where ever possible.
  45. Commitment towards CER has to be followed strictly.
  46. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
  47. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
  48. The blasting will be done only after getting the permission from the Mining Department.



E.C. for Building Stone (Sandstone) mine, at Gata No./Araji No./Plot no. - 1 KA at Village - Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh. (Leased Area: 0.809 ha) M/s Maa Shitala Stone,

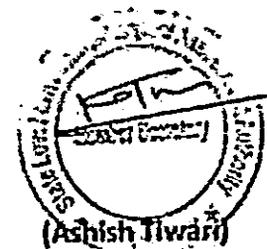
You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5035/2019 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Mirzapur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185173/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 03/06/2023

To,

M/s

MAA SHITALA STONE(SAND STONE)

ARAZI NO. 1KA, AREA-0.809 HECTARE, VILL. SONPUR, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)

Application Id-  
21379378

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MAA SHITALA STONE(SAND STONE) located at ARAZI NO. 1KA, AREA-0.809 HECTARE, VILL. SONPUR, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.). subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MAA SHITALA STONE(SAND STONE) granted for the period from 03/06/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	8090	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
  - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
  7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
  8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production of Building Stone (Sand Stone)- 8090 Cu Meter/Year by opencast and semi mechanized mining in 0.809 hectare leased ARAZI NO. 1KA, VILL. SONPUR, TEH. CHUNAR, DISTT. MIRZAPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 795/Parya/SEIAA/5035/2020, Dated- 04.03.2021 and submit its compliance report to UPPCB.
3. The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.
4. In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.
5. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
6. The proponent shall submitted compliance report of condition imposed in EC within every six month.
7. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
8. The proponent shall establish Water sprinkling arrangement for dust suppression.
9. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
10. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
11. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
12. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
13. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
14. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
15. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
16. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
17. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
18. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
19. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
20. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
21. The dust suppression measures like water spraying will be done on the haul roads and working areas.
22. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
23. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
24. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time

to time.

25. Consent fees if revised, shall be payable by industry from the date of its applicability.

26. Industry shall comply with the relevant provisions of Environmental Laws.

27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2023.06.03 19:33:51 +05'30'

**Chief Environmental Officer (circle-2)**

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2023.06.03 19:34:01 +05'30'

**Chief Environmental Officer (circle-2)**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Compliance Status of Conditions imposed in Environmental Clearance issued by SEIAA to the Mining Project M/s Maa Shitala Stone (Sand Stone) located at Arazi. No. 1KA, Lease Area-0.809 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur

S.No.	General conditions imposed in EC issued on dated-04.03.2021 vide reference no. 795/Parya/SEIAA/5035/2020	Compliance Status/ Remark
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	-
2.	Forest clearance shall be taken by the proponent as necessary under the law.	-
3.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.	-
4.	No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.	-
5.	Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.	-
6.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO <sub>2</sub> , NO <sub>x</sub> monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.	Non-complying
7.	Data on ambient air quality (RPM, SPM, SO <sub>2</sub> , NO <sub>x</sub> ) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	PP has informed that Ambient air quality from NABL lab will be submitted regularly.
8.	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated	Mining was not operational so

	16.11.09.	could not be verified.
9.	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.	As per the PP, tankers for water sprinkling on haul road are used, but no water sprinkler facility was seen to control dust during mining operation.
10.	Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.	Information not Provided
11.	Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31 <sup>st</sup> December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.	N.A.
12.	Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.	Mining operation was not being carried out.
13.	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.	-
14.	The transportation of the materials shall be limited to the day hours' time only.	No mining activity was seen, so could not be verified.
15.	Provision shall be made for housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	complied
16.	A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	-



17.	The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Complied
18.	The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board	-
19.	The Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board	-
20.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.	Information not provided.
21.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).	NA
22.	The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.	complied
23.	The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.	NA
24.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	NA

S.No.	Specific conditions imposed in EC issued on dated-04.03.2021 vide reference no. 795/Parya/SEIAA/5035/2020	Compliance Status/ Remark
1.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	-
2.	The project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	NA
3.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	NA
4.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	NA
5.	At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19	NA
6.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	NA
7.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.	-
8.	This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.	-
9.	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.	-
10.	Explosive cannot be stored on the site.	Complied
11.	A comprehensive EIA including mining areas within 15 K.M. to assess	Information not

	impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.	Provided
12.	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Complied
13.	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.	N.A.
14.	Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.	NA
15.	Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	As per the PP, tankers for water sprinkling on haul road are used.
16.	Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.	Partially Complied
17.	Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.	Information not Provided
18.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.	Mining operation was not seen.
19.	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	Complied

20.	Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.	Not complying. Adequate maintenance not seen. Roads found dusty.
21.	Rain water harvesting shall be undertaken to recharge the ground water source.	Information not Provided
22.	Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.	Information not Provided
23.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Information not Provided
24.	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	Partially Complying
25.	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	N.A.
26.	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garl and drains and de silted at regular intervals.	Information not Provided
27.	Ground and surface water, if any in and near the core zone (within 5.0 m of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The	Information not provided.

	monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.	
28.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.	Partially Complied
29.	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	Information not Provided
30.	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.	Partially Complying.
31.	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	Complied as per submission of PP.
32.	Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health	Information not Provided

	measures shall be conducted followed by follow-up action wherever required	
33.	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	Complying
34.	Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	NA
35.	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	NA
36.	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	Information not Provided
37.	Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.	Information not Provided
38.	Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre monsoon (April May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	N.A.
39.	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly	N.A.

	monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	
40.	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.	Information not Provided
41.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	Information not Provided
42.	Prior permission from the Competent Authority shall be obtained for the extraction of ground water if any.	-
43.	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	-
44.	Project Proponent shall explore the possibility of using solar energy where ever possible.	-
45.	Commitment towards CER has to be followed strictly.	Complied
46.	Regular health check up record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.	-
47.	Project Proponent has to strictly follow the direction/guidelines issued by MoEF & CC, CPCB, and other Govt. Agencies from time to time.	Partially Complied
48.	The blasting will be done only after getting permission from the Mining Department.	Complied

*RA*

*SK*



Compliance Status of Conditions imposed in Consent to Operate (CTO) of the Mining Project M/s Maa Shitala Stone (Sand Stone) located at Arazi. No. 1KA, Lease Area-0.809 Ha, Village- Sonpur, Tehsil- Chunar, District- Mirzapur

S.No.	Specific conditions imposed in CTO issued on dated- 03.06.2023	Compliance Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)- 8090 Cu Meter/Year by opencast and semi mechanized mining in 0.809 hectare leased ARAZI NO. 1KA, VILL. SONPUR, TEH. CHUNAR, DISTT. MIRZAPUR	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 795/Parya/SEIAA/5035/2020, Dated 04.03.2021 and submit its compliance report to UPPCB.	Partially Complying
3.	The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.	Complying
4.	In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.	Complying
5.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.	No mining activity was seen, so could not be verified.
6.	The proponent shall submitted compliance report of condition imposed in EC within every six month.	Complying
7.	The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.	Non Complying
8.	The proponent shall establish Water sprinkling arrangement for dust suppression	Partially Complying

*sk*

9.	The proponent shall establish Effluent treatment system to treat the waste water from the mine.	NA
10.	The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.	Non Complying
11.	If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.	Complying
12.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Partially Complying
13.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Non Complying.
14.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA	Information not provided by PP.
15.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD	Complying
16.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).	Partially Complying
17.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Non Complying
18.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Partially Complying
19.	All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.	No mining activity was seen, so could not be verified.
20.	Water will be sprayed after loading activity, if Building Stone (Sand Stone) collected could be dry condition	No mining activity was seen, so could not be verified.

Pr

JK

21.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	As per the PP, tankers for water sprinkling on haul road is used but no water sprinklers facility was found to control dust during mining activity.
22.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	NA
23.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place	Partially Complying
24.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time	Partially Complying
25.	Consent fees if revised, shall be payable by industry from the date of its applicability.	NA
26.	Industry shall comply with the relevant provisions of Environmental Laws.	Partially Complying
27.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying





# 728 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०  
Ref. No

H13033 / सी-2 / NGT-67/24

दिनांक  
Date

25/6/24

सेवा में,

पंजीकृत

मैसर्स मॉ शीतला स्टोन,  
पा० श्री मिथिलेश सिंह पुत्र श्री रामचरितर सिंह,  
निवासी, ग्राम अदलपुरा, थाना व तहसील-चुनार,  
जनपद-मीरजापुर।

विषय: खनन पट्टे के विरुद्ध राज्य बोर्ड के पत्र दिनांक 19.02.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत जारी बंदी आदेश को निक्षेप किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके खनन पट्टा मैसर्स मॉ शीतला स्टोन, गाटा सं०- 1क, लीज एरिया 2.0 एकड़, ग्राम-सोनपुर तहसील-चुनार, जनपद-मीरजापुर को बोर्ड मुख्यालय के पत्रांक एच 07162/सी-2/ एन०जी०टी०-67/2024 दिनांक 19.02.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31ए के अन्तर्गत जारी बंदी आदेश का संदर्भ ग्रहण करें।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 521/2022 सम्पूर्णानन्द बनाम स्टेट ऑफ यू०पी० व अन्य के अन्तर्गत पारित आदेश दिनांक 12.03.2024 के अनुपालन में आपकी इकाई द्वारा प्रेषित प्रत्यावेदन के अनुक्रम में मा० अधिकरण द्वारा सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, की अध्यक्षता में सिंचाई एवं जल संसाधन विभाग तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० के सदस्यों की गठित समिति द्वारा आपकी इकाई का स्थलीय निरीक्षण दिनांक 4 मई 2024 को किया गया था। राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० के पत्र दिनांक 21.06.2024 द्वारा संयुक्त निरीक्षण आख्या प्रेषित की गयी है। निरीक्षण आख्यानुसार इकाई में आंशिक डस्ट सप्रेसन सिस्टम जैसे स्पिंकलर माउन्टेड वाटर टैंकर्स, पथरीले क्षेत्र में कुछ प्लांटेशन, सी०टी०ओ० एवं पर्यावरणीय स्वीकृति की शर्तों का आंशिक रूप से अनुपालन किया गया है। उक्त के दृष्टिगत संयुक्त समिति द्वारा खनन इकाइयों पर अधिरोपित पर्यावरणीय क्षतिपूर्ति का भुगतान तथा बंदी आदेश दिनांक 19.02.2024 के निक्षेपण के उपरान्त कतिपय शर्तों के साथ संचालन अनुमन्य किये जाने की संस्तुति की गयी है।

अतः संयुक्त समिति की आख्या एवं संस्तुति के दृष्टिगत सक्षम स्तर से अनुमोदनोपरान्त खनन इकाई को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत जारी बंदी आदेश दिनांक 19.02.2024 को निम्नलिखित विशिष्ट शर्तों के साथ सशर्त निक्षेपित किया जाता है :-

1. The proponent must be ensuring that all pillars should be erected to demarcate the boundary and it should be periodically reviewed by mines department.
2. The project proponent must erect display board showing mining detail.
3. Water sprinkler mounted tankers shall be deployed by the project proponent on regular interval and daily basis to avoid the fugitive emissions on haul road.
4. Effective measures shall be taken to control fugitive dust emission from all sources such as haul roads, loading and unloading and at transfer points before operation of the plant.
5. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
6. Condition of approach roads must be improved by making pucca metalled road within 06 months period.
7. Plantation shall be done as per the conditions imposed in Environmental Clearance granted by SEIAA.

क्रमशः .....2/-

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.in  
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.in  
Website : www.uppcb.com

SMW

8. Industry shall deposit the amount of Environmental Compensation of Rs 20,30,000/- imposed by UPPCB vide letter dated 19.02.2024, within one month, otherwise this closure order dated 19.02.2024 will be effective automatically.

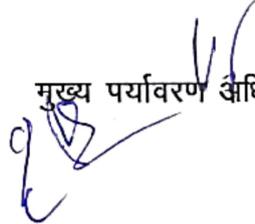
नोट करें कि बोर्ड निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए, भविष्य में निरीक्षण के दौरान अनुपालन न पाए जाने पर उद्योग के विरुद्ध पुनः कार्यवाही प्रारम्भ कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उसके संचालन हेतु उत्तरदायी पदाधिकारियों का होगा।

सक्षम अधिकारी की अनुमति से पत्र निर्गत।

  
मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, मीरजापुर।
2. वरिष्ठ पुलिस अधीक्षक, मीरजापुर।
3. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, मीरजापुर।
4. अधिशासी अभियन्ता, उ0प्र0 जल निगम, मीरजापुर।
5. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र का इस निर्देश के साथ कि उपरोक्त वर्णित शर्तों का अनुपालन सुनिश्चित करायें।

  
मुख्य पर्यावरण अधिकारी (वृत्त-2)